

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY SECOND DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 16759 OF 2005

Between:

1. Konda Saidayya, S/o. Pullaiah, aged 25 years, Occ: Clerk -cum-Attender, Kothapally PACS, Anumala Mandal, Nalgonda District.
2. V. Venkata Reddy, S/o. Ram Reddy, aged 34 years, Occ: Clerk, Sirisinagandla PACS, Pedavura Mandal, Nalgonda District.
3. M. Sydulu, S/o. Eedaiah, aged 29 years, Occ: Attender, Settupallem PACS, Vumulapally Mandal, Nalgonda District.
4. G. Venkat Ramulu, S/o. Ramulu, aged 34 years, Occ: Attender, Venkatadripalem PACS, Miryalaguda Mandal, Nalgonda District.
5. A. Sambaiah, s/o. Madanachary, aged 35 years, Occ: Clerk, Venkatadripalem PACS, Miryalaguda Mandal, Nalgonda District.
6. K. Ravi, S/o. Somaiah, aged 26 years, Occ: Clerk, Gudur PACS, MIRYALAGUDA Mandal, Nalgonda District.
7. M. Govindu, S/o. Chandraiah, aged 29 years, Occ: Attender, Veerlapalem PACS, Damaracherla Mandal, Nalgonda District.
8. K. Manu Brahma Chary, S/o. Anjaneyulu, aged 28 years, Occ: Clerk, Peddavura PACS, Peddavura Mandal, Nalgonda District.
9. P.Srinivasulu, S/o. Venkaiah, aged 30 years, Occ: Clerk, Venigandla PACS, Nidamanoor Mandal, Nalgonda District.
10. B.Janaiah, S/o. Guravaiah, aged 25 years, Occ: Clerk, Venigandla PACS, Nidamanoor Mandal, Nalgonda District.

AND

...PETITIONERS

1. The Commissioner for Cooperation, Govt. of A.P., Hyderabad.
2. The District Cooperative Officer, Nalgonda District at Nalgonda.
3. The Divisional Cooperative Officer, Miryalaguda, Nalgonda District.

4. The Divisional Cooperative Officer, Nalgonda, Nalgonda District.
5. The Kothapally PACS, Anumala Mandal, Nalgonda District rep. by its Chairman/PIC,
6. The Sirisinagandla PACS, Pedavura Mandal, Nalgonda District rep. by its Chairman/PIC.
7. The Settipalem PACS, Vemulapally Mandal, Nalgonda District.
8. The Venkatadripalem PACS, Miryalaguda Mandal, Nalgonda District, rep. by its Chairman/PIC.
9. The Gudur PACS, Miryalaguda Mandal, Nalgonda District, rep. by its chairman/PIC.
10. The Veerlapalem PACS, Damaracherla Mandal, Nalgonda district rep. by its Chairman/PIC.
11. The Peddavura PACS, Peddavura Mandal, Nalgonda District, rep. by its Chairman/PIC.
12. the Venigandla PACS, Nidamanoor Mandal, Nalgonda district, rep. by its Chairman/PIC.
13. The Vootkur PACS, Nidamanur Mandal, Nalgonda District rep. by its Chairman/PIC.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of Mandamus

- i) declaring the Andhra Pradesh (Regulation of Appointments to public services and Rationalisation of Staff pattern and pay Structure) Amendment Act 2004 as unconstitutional and violation of the constitutional safeguard provided to the petitioners by further declaring that the provisions of Act 2/1994 are not applicable to the service under the cooperative societies registered under A.P.C.S. Act,
- ii) declaring the impugned action of the respondents in declaring the service of the petitioners to be irregular without opportunity and enquiry as highly illegal, arbitrary and violative of Art. 14 and 21 of the constitution of India apart from contrary to the judgement of the Honble Supreme Court reported in 1988 AIR SCW 3186 (Basudeo Tiwary Vs. Sidokanhu University) and consequently set aside the same.

I.A. NO: 1 OF 2005(WPMP. NO: 21304 OF 2005)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to continue the service of the petitioners pending disposal of the writ petition.

Counsel for the Petitioners: Ms. T.V.SUDHA, REP. SRI G.V.SHIVAJI

Counsel for the Respondents: GP FOR COOPERATION

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh
and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.16759 of 2005

Dated: 22.06.2026

Between:

Konda Saidayya, S/o. Pullaiah,
Aged 25 years, Occ: Clerk-cum-Attender,
Kothapally PACS, Anumala Mandal,
Nalgonda District and 9 others

...Petitioners

and

The Commissioner of Cooperation,
Government of Andhra Pradesh, Hyderabad
and 12 others

...Respondents

Order:

Ms. T.V.Sudha. learned counsel representing Mr. G.V.Shivaji,
learned counsel for the petitioner submits that the cause in the Writ Petition
does not survive for adjudication.

In view of the above submission, this Writ Petition is disposed of as
infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- M. NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI G.V.SHIVAJI, Advocate [OPUC]
2. Two CCs to GP FOR COOPERATION, High Court for the State of Telangana,
at Hyderabad [OUT]
3. Two CD Copies

BSR:

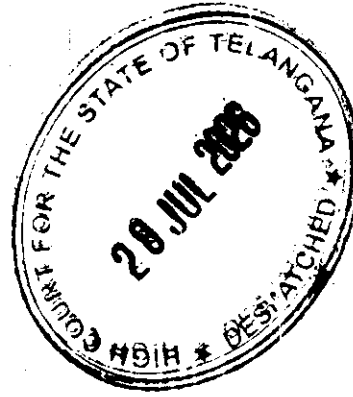
GJP

HIGH COURT

DATED: 22/06/2026

ORDER

WP.No.16759 of 2005



**DISPOSING OF THE WRIT PETITION
AS INFRUCTUOUS,
WITHOUT COSTS**

⑥ NIT
23/7/26